

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1428/2003

Friday, this the 8th day of August, 2003

Hon'ble Shri Shanker Raju, Member (J)

Mrs. Alka Soni
Section Officer
Ministry of Information & Broadcasting
r/o J-2, 39-A,
DDA Flats, Kalkaji, New Delhi

..Applicant

(By Advocate: Shri S.K.Anand)

Versus

1. Union of India through Secretary
M/o Information & Broadcasting
'A' Wing, Shastri Bhawan
New Delhi-1
2. The Under Secretary to the Govt. of India
M/o Information & Broadcasting
'A' Wing, Shastri Bhawan
New Delhi-1
3. The Principal Information Officer
Govt. of India
Press Information Bureau
Shastri Bhawan
New Delhi-1
4. Director (CS-II)
Dept. of Personnel & Training
Lok Nayak Bhawan
Khan Market, New Delhi
5. Shri Samir Sinha
Section Officer (Ad hoc)
Press Information Bureau
Shastri Bhawan, New Delhi-1

..Respondents

(By Advocate: Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

O R D E R (ORAL)

After hearing the learned counsel for both the parties, in view of Office Memorandum dated 21.5.2003 passed by the respondents, which was received by the applicant on 6.5.2003, wherein it is stated that the posting of the applicant does not amount to her absorbing in Prasar Bharati and she will be on deemed deputation to Prasar Bharati till such time she remains posted in DG.

121

AIR and further reply to the OA. the contention put forth by the respondents that at the appropriate time when the conditions are finalised, the applicant would be extended an option whether to be absorbed in Corporation or to remain with the Government and, in that event, the law shall take its own course.

2. OA, in these circumstances, is disposed of as having become infructuous.

S Raju
(Shanker Raju)
Member (J)

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